

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB/81/ND/2024
IA/1985/2024

IN THE MATTER OF:

M/s. Findoc Finvest Private Limited

...PETITIONER

Vs.

Mr. Shagun Ajmani

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 22.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditors :Adv. Abhinav Agnihotri, Adv. Prabhav Garg.

For the RP :Adv. Prachi Johri, Adv. Abhipsa Sahu.

For the Respondent :Adv. Utkarsh Gupta.

ORDER

IA/1985/2024

Ld. Counsel for the Personal Guarantor and Ld. Counsel for the Financial Creditor are present. Ld. Counsel for the Personal Guarantor has submitted that they have filed their reply however, their reply is not reflected on the e-portal. Ld. Counsel for the Personal Guarantor may approach the Registry and cure defects so that the same is reflected on the e-portal. List the matter on **28.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)